



**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE MRS JUSTICE SUREPALLI NANDA

WRIT PETITION NO: 25324 OF 2026

Between:

Polepally Lingaiah, S/o. Venkulu, Aged 52 Years, Occ ; Owner of the Vehicle
TG 05 U 6869, R/o 1-47, Sunkenapally Village, Chityala mandal, Nalgonda
District.

.....PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Consumer Affairs, Food, and Civil Supplies T.S Secretariat Buildings, Hyderabad.
2. The Additional Collector (Civil Supply) at Siddipet District.
3. The Deputy Tahsildar Civil Supply at Gajwel Mandal, Siddipet District.
4. The Girdawar, at Gajwel, Gajwel Mandal, Siddipet District.
5. The Station House Officer, Gajwel, Gajwel Mandal, Siddipet District.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Mandamus, declaring the action of the respondents seizing the Petitioner's Lorry vehicle bearing No. TG 05 U 6869 under the cover of seizure panchanama dated 07-07-2026 by kept the vehicle in the custody of the 5th respondent police station in connection with FIR .No.267 of 2026, dated 07-07-2026 is illegal, arbitrary and against the principles of natural justice and also violation of Articles 19 (1) (g) of the Constitution of India and consequently direct the respondent No.2 to release the vehicle to the petitioner.

I.A.NO:1 OF 2026



2026:TSHC:15416

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to release the Petitioner's Lorry vehicle bearing No. TG 05 U 6869, which was seized in connection with FIR No.267 of 2026, dated 07-07-2026, pending disposal of the main writ petition.

Counsel for the Petitioner : SRI LAXMAIAH KANCHANI

Counsel for the Respondent Nos.1 to 3 : AGP FOR CIVIL SUPPLIES

Counsel for the Respondent Nos.4 & 5 : AGP FOR HOME

The Court made the following ORDER



2026:TSHC:15416

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

HON'BLE MRS. JUSTICE SUREPALLI NANDA

WRIT PETITION No.25324 OF 2026

DATE: 05.08.2026

Between :

Sri Polepally Lingaiah

... **Petitioner**

A n d

The State of Telangana,
Rep. by Principal Secretary,
Consumer Affairs, Food and Civil Supplies,
T.S. Secretariat Buildings, Hyderabad and others

... **Respondents**

ORDER

**Heard Sri Kanchani Laxmaiah, learned counsel
appearing on behalf of the petitioner, the learned
Assistant Government Pleader for Civil Supplies,
appearing on behalf of the respondent Nos.1, to 3 and
the learned Assistant Government Pleader for Home,
appearing on behalf of the respondent Nos.4 & 5.**

**2. The petitioner approached the Court seeking
prayer as under:**



"...to issue a Writ, Order or direction more particularly one in the nature of Mandamus declaring the action of the respondents seizing the Petitioners Lorry vehicle bearing No. TG 05 U 6869 under the cover of seizure panchanama dated 07.07.2026 by kept the vehicle in the custody of the 5th respondent police station in connection with FIR No. 267 of 2026, dated 07.07.2026 is illegal, arbitrary and against the principles of natural justice and also violation of Articles 19(1)(g) of the Constitution of India and consequently direct the respondent No. 2 to release the vehicle to the petitioner and to pass."

3. The case of the petitioner in brief as per the averments made in the affidavit filed by the petitioner in support of the present writ petition is as under:

The petitioner is the owner of Vehicle bearing Registration No. TG 05 U 6869. The petitioner has been using the subject vehicle for transportation of goods on hire. On 07.07.2026, while the vehicle was transporting a consignment of rice, respondent No.5, along with police officials, intercepted and inspected the vehicle. Alleging that the rice appeared to be Public Distribution System (PDS)



rice, the authorities seized both the rice and the vehicle. Thereafter, by registering F.I.R. No.267 of 2026 dated 07.07.2026, the vehicle was taken into custody and kept under the custody of respondent No.5. The continued detention of the vehicle has deprived the petitioner's livelihood. Aggrieved by the same, the petitioner had approached this Court by filing the present Writ Petition.

PERUSED THE RECORD:

DISCUSSION AND CONCLUSION:

4. Learned counsel appearing on behalf of the petitioner submits that the petitioner is only seeking release of Vehicle bearing Registration No. TG 05 U 6869, which had been seized in connection with F.I.R. No.267 of 2026 dated 07.07.2026, under Section 318 (4) of BNS, 2023 and Section 7 of Essential Commodities Act, 1955. The learned counsel appearing on behalf of the petitioner further contends that under similar circumstances, this Court passed order in favour of petitioner thereunder in W.P. No.2405 of 2026 vide its order dated 28.01.2026 and therefore, the petitioner herein is entitled for similar relief as



extended to the petitioner in W.P. No.2405 of 2026, dated 28.01.2026.

5. The learned Assistant Government Pleader for Civil Supplies, appearing on behalf of the respondent Nos.1 to 3 and the learned Assistant Government Pleader for Home, appearing on behalf of the respondent Nos.4 & 5 do not dispute the said submission made by the learned counsel appearing on behalf of the petitioner.

6. Taking into consideration the submission of the learned counsel appearing on behalf of the petitioner that under similar circumstances, this Court disposed of W.P. No.2405 of 2026, dated 28.01.2026 and had passed orders in favour of the petitioner thereunder, and duly considering the said order, the present writ petition is also disposed of in terms of the order of this Court, dated 28.01.2026 passed in W.P. No.2405 of 2026, directing the respondents to release the Vehicle bearing Registration No. TG 05 U 6869 to the petitioner upon the petitioner furnishing bank



guarantee by way of fixed deposit for a sum of Rs.50,000/- (Rupees Fifty Thousand only) in favour of the respondent No.2 and also upon the petitioner furnishing an undertaking that the petitioner will not alienate the subject vehicle or alter its nature or create any encumbrance on it. The release of the subject vehicle shall be subject to the outcome of the confiscation proceedings under Section 6-A of the Essential Commodities Act, 1955. However, there shall be no order as to costs.

Miscellaneous petitions, if any, pending in this Writ Petition, shall stand closed.

SD/- C.DEEPIKA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Consumer Affairs, Food, and Civil Supplies T.S Secretariat Buildings, State of Telangana at Hyderabad.
2. The Additional Collector (Civil Supply) at Siddipet District.
3. The Deputy Tahsildar Civil Supply, at Gajwel Mandal, Siddipet District.
4. The Girdawar, at Gajwel, Gajwel Mandal, Siddipet District.
5. The Station House Officer, Gajwel, Gajwel Mandal, Siddipet District.
6. Two CCs to GP FOR CIVIL SUPPLIES, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad [OUT]
8. One CC to SRI LAXMAIAH KANCHANI, Advocate [OPUC]
9. Two CD Copies

SA

TKS



2026:TSHC:15416

C.C. TODAY

HIGH COURT

DATED: 05/08/2026

ORDER

WP.No.25324 of 2026



**DISPOSING OF THE W.P
WITHOUT COSTS.**

13 MT
14/8/26